

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 12.

C.P. (IB)/193(MB)2020

CORAM:

SHRI. SANJIV DUTT,
MEMBER (TECHNICAL)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **31.08.2023**

NAME OF THE PARTIES: **Assam Bombay Carriers**

Vs

Soma Enterprise Limited

SECTION 9 OF IBC, 2016

ORDER

None appeared for the OC. Adv. Ashish Pyasi a/w Adv. Mukul Bhagtani i/b Dhir & Dhir Associates for the CD.

It is seen from the record that matter was called on 16.08.2023, when none appeared for the OC. When the matter was called today again, none appeared for the OC. Counsel for the CD invited our attention to the memorandum of settlement whereby the parties had settled the matter. He further submits that the entire amount of Rs.40 Lakhs has been transferred to the account of the FC and nothing is due. In view of the above, CP is **dismissed** as **disposed of**. File be consigned to record.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
LAKSHMI GURUNG
MEMBER (JUDICIAL)

//Manish//